

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

CA-763/2020

IN

827/58(3)/ND/2019

IN THE MATTER OF:

Mrs. Jyoti Arora.

.... Petitioner/Applicant

Vs.

Rare Prints Pvt. Ltd.

.... Respondent

Order under Section 58(3)

Order delivered on 15.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

CA-763/2020

The matter was passed over on the first call since no one appeared on behalf of the Applicant. No one appeared even on the second call. It appears that Applicant is not interested in pursuing the matter.

The matter **dismissed** for non-prosecution.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay